

SCHEDULE**FORM B****PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF ANKUR IRON (INDIA) PRIVATE LIMITED- IN LIQUIDATION

SR. NO.	PARTICULARS	DETAILS
1.	NAME OF CORPORATE DEBTOR	ANKUR IRON (INDIA) PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	10/08/2010
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR	ROC-MUMBAI
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE DEBTOR	U27100MH2010PTC206434
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	404/405 DHOOT BUSINESS CENTER R.B MEHTA MARG GHATKOPAR EAST MUMBAI MH 400077 IN
6.	DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	03/08/2020
7.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE DEBTOR	ORDER DELIVERED ON: 03/08/2020 ORDER INTIMATED TO THE UNDERSIGNED: 05/08/2020
8.	NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS LIQUIDATOR	MR. SANTANU T RAY REGISTRATION NO: IBBI/IPA-N00360/2017-2018/11055)
9.	ADDRESS AND E-MAIL OF THE LIQUIDATOR, AS REGISTERED WITH THE BOARD	AAA INSOLVENCY PROFESSIONALS LLP, A-301, BSEL TECH PARK, SECTOR 30A, OPP. VASHI RAILWAY STATION-400 705 EMAIL: santanutray@aaainsolvency.com
10.	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE LIQUIDATOR	AAA INSOLVENCY PROFESSIONALS LLP, A-301, BSEL TECH PARK, SECTOR 30A, OPP. VASHI RAILWAY STATION-400 705 EMAIL: ankuriron@aaainsolvency.com
11.	LAST DATE FOR SUBMISSION OF CLAIMS	04/09/2020

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the Ankur Iron (India) Private Limited on 03/08/2020. (Order intimated to the undersigned on 05/08/2020).

The stakeholders of Ankur Iron (India) Private Limited are hereby called upon to submit their claims with proof on or before 04/09/2020, to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 06/08/2020

Place: Mumbai

Mr. Santanu T. Ray
Insolvency Professional
AAA Insolvency Professionals LLP
Regd No: IBBI/IPA-N00360/2017- 2018/11055